

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA  
UNSTARRED QUESTION NO. 4916

TO BE ANSWERED ON THE 16<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 25, 1938 (SAKA)

**LOAN DEFAULTERS LIST**

4916. SHRI M.B. RAJESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has directed the banks to disclose the names of big defaulters as directed by the Supreme Court;
- (b) if so, the details thereof and time by which the said list is likely to be released; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): No. Reserve Bank of India (RBI) has submitted to the Hon'ble Supreme Court a list of defaulters above Rs.500 crore in a sealed cover claiming that the said information is confidential, as it is exempt from disclosure under Section 45 E of RBI Act.

\*\*\*\*\*